

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 109

CP(IB) No. 39/Chd/Hry/2023

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Sunil Guglani

...Respondent/ Personal Guarantor

Under Section: 95, IBC 2016

Order delivered on 01.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner	:	Mr. Harsh Garg, Advocate
		Mr. Pulkit Goyal, Advocate
For the Respondent	:	Dr. Rajanash Thukral, Advocate
For the RP	:	Mr. Reshabh Bajaj, Advocate

ORDER

Written submissions have been filed by Ld. Counsel for the Respondent vide Diary No. 00394/4 dated 04.04.2024. The same are taken on record. It is stated by Ld. Counsel for the Petitioner that he has e-filed the written synopsis. Let the hard copy of the same be filed during the course of day with a copy in advance to the counsel opposite. List the matter for arguments on 03.07.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)